

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1301/94

Date of Order: 21.10.94

BETWEEN :

D.Bala Swamy

.. Applicant.

A N D

1. The Asst. Engineer, Trunks,
Telephone Exchange, Nizamabad.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doorsanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. K.Venkateswara Rao

Counsel for the Respondents

.. Mr. N.R.Devraj

CORAM:

HON'BLE SHRI A.V.HARIDASAN : MEMBER (JUDL.)

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

(31)

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— — —

.. 2 ..

O.A.No. 1301/94

Date of Order: 21.10.94

 As per Hon'ble Shri A.B.Gorthi, Member (Admn.)

- - -

The prayer of the applicant is for a direction to the respondents to re-engage him as a casual mazdoor and to consider his case for grant of temporary status and for regularisation.

2. The applicant states that he was initially engaged as a casual mazdoor under the respondents on 1.6.86 and that he worked continuously till 31.7.89 whereafter he was not engaged. In support of his claim he has given details of his work in Annexure A-1 to the OA.

3. Mr.N.R.Devraj, learned counsel for the respondents states that the respondents would like to verify the facts stated by the applicant and if the facts are found to be correct they would proceed further in the matter in accordance with the extant instructions.

4. In view of the above this O.A. is allowed at the admission stage with the following directions to the respondents:-

1. The respondents shall verify the dates of working of the applicant under them.

2. The name of the applicant will be entered in the live casual labour register at a proper place keeping in view the number of days of service rendered by him.

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3. The applicant will be re-engaged as soon as there is work and in preference to outsiders and those who rendered lesser number of days of service.

No order as to costs.

Amma
(A.B.GORTHI)

Member (Admn.)

Allesan
(A.V.HARIDASAN)

Member (Judl.)

Dated: 21st October, 1994

(Dictated in Open Court)

sd

Amma
Deputy Registrar (Judl.)

Copy to:-

1. The Asst. Engineer, Trunks, Telephone Exchange, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, DoBrsanchar Bhavan, Hyd.
4. One copy to Sri. K.Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

Off. 1301/ay

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HIRIDHAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 21/10/94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

D.A.NO.

1301/ay
in

T.A.NO.

(W.P.NO. _____)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

No spare copy

